

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1233 OF 2019 AND IA NO. 1008 OF 2019 IN
APPEAL NO. 82 OF 2019

Dated : 9th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

INOX Air Products Private Limited **...Appellant(s)**

Vs.

Maharashtra Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant : Dipali Sheth

Counsel for the Respondent(s) : Mr. S. Rama for R-2

Mr. Ashwin Ramanathan
Mr. Amal Nair

ORDER

IA No. 1233 OF 2019 (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed. Application is disposed of.

List the matter on **07.08.2019**. In the meantime, Respondents shall file objections, if any, by next date of hearing with advance copy to other side.

(Ravindra Kumar Verma)
Technical Member

mk/nr

(Justice Manjula Chellur)
Chairperson